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## O.A. No. 600 of 2011

## Order dated: 14.09.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.) &
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant and Mr. S.B.Jena, Ld. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

The case of the applicant in nutshell is that after 2. premature death of his father while an duty, he had Respondent authorities approached the seeking compassionate appointment. The same prayer having been rejected, O.A. 343/10 was filed before this Tribunal. As per Annexure-A/5 dated 14.12.2010, on the direction of this Tribunal, his case was further reconsidered for PA/SA & Postman cadre as per his qualification However, due to want of vacancy, his case was not recommended. Now, by filing the present O.A. under Section 19 of the Administrative Tribunals Act, 1985, the applicant seeks following relief:

" to direct the Respondents to reconsider the case of applicant for providing compassionate appointment in any GDS post, subject to his future adjustment in any Group-C/D vacancy."

- 3. As Ld. Counsel for the applicant submits that the representation filed by the applicant under Annexure-A/6 dated 10.05.2011 is still pending with Respondent No.2, we, at this stage, without going into the merit of the case direct Respondent No.2 to consider the pending representation as at Annexure-A/6 dated 10.05.2011 and pass a reasoned order within a period of 60 days from the date of receipt of a copy of this order.
- 5. With the above observation and direction, theO.A. stands disposed of.
- 6. Send copy of this order to the Respondents and free copies of this order be given to the Ld. Counsel appearing for the parties.

MEMBER (Judi.)

MEMBER(Admn.)